

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 775 OF 2017 IN
DFR NO. 3204 OF 2017**

Dated: 27th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

M/s Suryachakra Power Corporation Ltd. ... Appellant(s)

Vs.

**Electricity Department, Andaman & Nicobar
Administration & Ors. Respondent(s)**

Counsel for the Appellant(s) : Ms. Anindita Pujari
Ms. Kavita Bhardwaj

ORDER

**IA NO. 775 OF 2017
*(Appln. for urgent listing)***

We have heard learned counsel for the parties. For the reasons stated in the application, list the matter on **16.10.2017** subject to curing the defects. Application is disposed of.

**(I. J. Kapoor)
Technical Member**

ts/tpd

**(Justice Ranjana P. Desai)
Chairperson**